Minister's reply thereto it is not an assurance and whether it 🤰 भ्रापनी इंसी से । इंसो और झठ एं

Mr. Speaker: He can at the proper time. If there is any doubt in the mind of any hon. Member that some assurance which was given in the House was not implemented, he could certainly write to the Assurances Committee to look into the matter and make a report to the House. If any Member feels dissatisfied that a particular assurance has not been looked into by the Committee, or not complied with by Government, he can write to me or to the Committee. The Committee would look into it and make a report whether it was really an assurance. At that stage, if the hon. Member wants a discussion on that report of the Committee, certainly he can give notice.

has or has not been implemented?

डा॰ राम मनोहर लौहिया : अध्यक्ष महोदय, आश्वासन में और घोषणा में जमीन आस्मान का फर्क हैं । आश्वासन का मैं एक उदाहरण देता हूं । अगर कोई कहे कि हम प्राथमिक शिक्षा को बढ़ायेंगे तो यह तो आश्वासन होता है और अगर सरकार कहे कि प्राथमिक शिक्षा हम ने अनिवार्य बनाई है तो वह घोषणा होती हैं । इसलिए जीपों के बारे में कोई आश्वासन प्रधान मंत्री ने नहीं दिया या बल्कि प्रधान मंत्री ने चोषणा की और घोषणा को आश्वासन के स्तर पर रख देना यह बिल्कुल अनुचित है और इसलिए यह चीज इस रूप में नहीं आ सकती हैं ।

Mr. Speaker: Shri Banerjee is getting a reply from Dr. Lohia.

Shri S. M. Banerjee: I still maintain it is more than an assurance.

श्राच्यक्त महोदय : बड़ी श्रच्छी बात है। मैं, श्राप का बड़ा मशकर हूं कि श्राप ने मेरी मदद की।

डा॰ राम मनोहर लोहिया : हसते रहो । इस देश को ग्राप लोगों ने चौपट किया है भ्रपनी हंसी से । हंसो श्रौर झूठ फैलाते रहो इस देश में ।

12.31 hrs.

OPINIONS ON BILL

Shrimati Lakshmikanthamma (Khammam): Sir, I beg to lay on the Table Paper No. V to the Bill further to amend the Indian Penal Code and the Code of Criminal Procedure, 1898, which was circulated for the purpose of eliciting opinion thereon by the direction of the House on the 13th September, 1963.

12.31⅓ hrs.

STATEMENT BY MEMBER UNDER DIRECTION 115 AND MINISTER'S REPLY THERETO

RE. REPORT ON MAL-TREATMENT OF SHRI HUKAM CHAND KACHHAVAIYA IN AMBALA JAIL

श्री हुकम चन्द कख्वाथ (देवास)
श्रध्यक्ष महोदय, मैं श्रम्बाला सैंट्रल जेल
में मेरे साथ किये गये दुब्यंवहार के श्रारोपों
की श्रम्बाला के डिस्ट्रिक्ट मैंजिस्ट्रेट की जांचरिपोर्ट सम्बन्धी विवरण श्रीर सरकार के
तत्सम्बन्धी वक्तव्य के बारे में, जो 15
श्रप्रैल, 1964 को टेब्रल पर रखता हूं।
[Placed in Library. See No. LT-3420/64].

Shri S. M. Banerjee (Kanpur): Sir, this should be circulated.

The Minister of State in the Ministry of Home Affairs (Shri Hathi): Sir, I beg to lay on the Table a statement in reply thereto. [Placed in Library. See No. LT-3420/64].